

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.3707

TO BE ANSWERED ON THE 22<sup>ND</sup> DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

APPLICATION OF ARTICLE 371D

3707. SHRI Y.S. AVINASH REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Andhra Pradesh (AP) has requested the Union Government to repeal Article 371D regarding Andhra Pradesh as it is no longer relevant to the present circumstances in AP and if so, the details thereof;

(b) whether it is a fact that AP Government has also requested the Union Government to take a decision on the nativity of the children of AP employees working in Telangana as they are being deported to the new capital of Telangana; and

(c) if so, the details thereof and the action taken by the Government to alleviate the problems of AP Employees working in Telangana?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): No Madam.

(b) & (c): To protect the interests of the people going to be shifted to the residuary State of Andhra Pradesh in the field of education and employment, including the employees and the local candidate status of their children, a proposal to amend the orders of President of India for Para (4) (Regulation of Admission) of 1974 and Para (7) (Organisation of local cadres and regulation of direct recruitment) Order of 1975 has been received from the State Government of Andhra Pradesh. The proposal is under examination.

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